

IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) During 1987-88, the Directorate of Enforcement (FERA) has launched prosecution in 111 cases in the courts of law against private businessmen and their firms.

(b) The Directorate of Enforcement launched prosecution in 1518 cases for FERA violations during last three (financial) years, and 917 prosecution cases were pending as on 1.4.88.

Sales Depot of Coffee Board at Ulsoor

1487. **SHRI V. S. KRISHNA IYER :** Will the Minister of COMMERCE be pleased to state :

(a) whether there is any sales depot of the Coffee Board of Ulsoor, Bangalore City; and

(b) if not, whether Government propose to open a states depot of the Coffee Board at Ulsoor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) No, Sir.

(b) In view of the fact that there are already 5 Sales Depots (India Coffee Depots), 2 India Coffee Vans and one India Coffee House in Bangalore City itself, there is no proposal to open a depot at Ulsoor.

Representations against Import Policy Regarding Cash Crops and Spices

1488. **PROF. P.J. KURIEN :**

SHRI MULLAPPALLY RAMACHANDRAN :

PROF. K.V. THOMAS :

SHRI K.P. UNNIKRISHNAN :

SHRI SURESH KURUP :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government have received representations against the new import policy in respect of cash crops and spices;

(b) if so, the specific points of objections contained in those representations; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) Yes, Sir.

(b) Representations were based on the apprehensions that the new import policy for rubber, spices, copra, coconut oil, coir and coir products would lead to a fall in prices which would affect the farmers and the economy of Kerala.

(c) There has been no change in the Import Policy in respect of (i) rubber (ii) pepper (iii) coconut oil and copra and (iv) coir and coir products. Only imports of certain spices—cloves, cinnamon/cassia, nutmeg and mace have been de-canalised and allowed under Open General Licence. Except for a short spell of canalisation, these items had been allowed earlier for import under Open General Licence. During the period of canalisation there were problems with regard to imports and distribution, and litigation matters. These led to shortages and a consequent increase in prices. As these items are required in every household and also for the preparation of Ayurvedic medicines, they have been brought back on Open General Licence. The new import policy is not likely to affect the farmers.

Fraud in Bank of Baroda Branches in Calcutta

1489. **SHRI RAM BAHADUR SINGH :** Will the Minister of FINANCE be pleased to state :

(a) whether the Central Vigilance Commission has completed enquiry into Rs. 10 crore fraud in three branches of Bank of Baroda in Calcutta;

(b) if so, the details thereof; and

(c) the action taken against the officials found guilty ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (c). Bank of Baroda has reported that the Commissioner for Departmental Inquiries, who was appointed by the Bank on the advice of Central Vigilance Commission for conducting